

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1005
ANSWERED ON:06.03.2007
VERIFICATION OF TENANTS
Sajjan Kumar Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any instructions have been issued by the Delhi Police for verification of tenants before letting out the houses; and
- (b) if so, the details and action taken against those house-owners who have rented out their houses without verification of tenants?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGUPATHY)

(a)to(b) : Yes Sir. Delhi Police has issued a prohibitory order vide No.11900-999/C&T/ AC-IV/PHQ dated 21.2.2007 under section 144 CrPC for verification of tenants before letting out the houses. A total of 444 cases in the year 2006 and 359 cases in year 2007

(upto to 25th February) have been registered by Delhi Police under section 188 IPC against the house owners/tenants who did not inform the police before letting out the houses.